781

*138. SHRI P. K. KUMARAN: Will the Minister of Scientific Research and CULTURAL AFFAIRS be pleased to state:

- (a) whether it is a fact that a number of qualified geo-scientists in the Country are either unemployed or are working in nontechnical and clerical jobs;
 - (b) if so, the reasons therefor; and
- (c) what steps Government have taken to prevent such wastage of talent of qualified scientists in the country?

THE MINISTER OF SCIENTIFIC RE-SEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a) Out of 2558 Postgraduates in Geo-sciences registered up t'o 1-7-1963 in the National Register of Scientific and Technical Personnel maintained by the C.S.I.R., 14 are reported to be unemployed and about 150 reported employed in fields not connected with Geo-sciences.

(b) and (c). It is understood that there are many vacancies in the Geological Survey of India and recently the Survey has absorbed about 70 geologists. It is proposed to recruit some more through a competitive examination to be held by the Union Public Service Commission. Appointments however depend on performance at the interviews and competitive examination held by U.P.S.C. as well as personal performance of applicants.

However, the Mineral Development and Exploration Programmes daring the Third Five Year Plan period is expected to provide employment opportunities to a considerable number of Geo-scientists and attention of the respective authorities has already been drawn to the availability of trained personnel.

WRITTEN **ANSWERS** TO **QUESTIONS**

to Questions

COMMUNICATIONS FROM ABROAD REGARDING ARREST OF COMMUNISTS

- •122. SHRI BHUPESH GUPTA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government have received from abroad any communications from public organisations, individuals, etc., expressing their opinions against the arrest and detention of Communists and trade unionists and appealing to the Government to release them; and
- (b) if so, will Government lay on the Table of the House copies of all such communications together with the replies, if

THE MINISTER OF HOME AFFAIRS (SHRI LAL BAHADUR): (a) and (b) Copies of communications received from abroad from public organisations about the release of Communists detained under the Defence of India Rules, 1962 are laid on the Table of the House. The communications were not replied

Communications from abroad regarding arrest of Communists under Defence of India Rules, 1962

BN 1033|RHH190|ROMA 06082 53 23-11-62.

PRIME MINISTER JAWAHARLAL **NEHRU, NEW DELHI**

GRIEVOUSLY SURPRISED NEWS ARREST MANY HUNDREDS OF INDIAN COMMUNIST LEADER AMONG WHOM GENERAL SECRE-TARY OF PARTY NAMBOODIRIPAD (.) ITALIAN COMMUNISTS EXPRESS ENERGETIC PROTEST AND WISH IMMEDIATE RELEASE ARRESTED PERSONS AND THEIR RETURN TO UNWEARIED ACTIVITY FOR PEACE FREEDOM WELL BKNG OF INDIAN **PEOPLE**

CENTRAL COMMITTEE ITALIAN COMMUNIST PARTY PAIMIRO TOG-LIATTI. n

English translation of a letter in French, dated the 20th, January, 1963, from "Comite Central. Dи Parti African L'Independence, Dakar" to the President of India, New Delhi,

We have learned with concern of the arrest of the democratic and militant patriots of the Indian Communist Party of which Nambudiripad is Secretary General.

We demand the release of the detenus in the name of necessary Afro-Asian solidarity in the spirit of Bandung.

We are convinced that you will realise the interest and prestige of India and the Afro-Asian Peoples and release the detenus as early as possible.

> Central Committee the African Independence Party.

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783

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PRIME MINISTER NEHRU NEW DELHI

INTERESTS WORLD PEACE DEMAND YOU ACCEPT CHINESE NEGOTIATION OFFER ON BASIS ALREADY EXISTING CEASE FIRE STOP WESTERN IMPERIALIST IN-TERESTS FOR THEIR OWN PURPOSES WANT TO KEEP ALIVE AND AGGRAVATE CONFLICT WITH CHINA CONTRARY TO NATIONAL INTERESTS YOUR COUNTRY AND YOUR TRADITIONAL NON-ALIGNMENT POLICY STOP WE URGE YOU RELEASE. IMPRISONED COMMMUNISTS STOP THEIR IMPRISONMENT WITHOUT TRIAL IS AFFRONT TO DEMOCRACY

NATIONAL EXECUTIVE COM-MITTEE, COMMMUNIST PARTY OF CANADA.

INTERNATIONAL ASSOCIATION OF DEMOCRATIC LAWYERS

234 rue due Trone, Bruxelles 5

Brussels, May 25, 1963. To

The Minister of Justice, New Delhi, India

Your Excellency,

We are informed that Shri S. K. Acharyya, a prominent jurist of the Calcutta High Court and of the Supreme Court of India, General Secretary bf the All India Association of Democratic Lawyers and a member of the International Association of Democratic Lawyers Council is detained since the 23rd of April under the Defence of India Rules.

follow with satisfaction negotiations entered into in view of a peaceful settlement of the boundaries questions between India and China.

You kindly acknowledged receipt of the statement our Association published on December 19, 1962 concerning the initiative taken by six neutralist powers at Col'ombo.

We respectfully express the wish that the present relaxation will allow Government to take as soon as possible measures of release as well in favour of Our colleague Acharyya as for those persons who are not indicated.

Yours very respectfully,

NORDMANN, Joe General Secretary.

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JEDNOTA CESKOSLOVENSKYCH PRAVNIKU PRAHA-I STAREMES-TO, NAM, CURIEOVYCH 7.

Prague July 9th 1963.

H. E. Shri Jawaharlal Nehru Prime Minister of India, NEW DELHI.

Your Excellency,

We are very sorry to learn that the Secy. General of the All India Democratic Lawyers Association, Mr. S. K. Acharyya, has been arrested on April 23rd under the D.I.R. and is still kept under detention without any trial.

We have known Mr. Acharyya as a prominent jurist of the Calcutta High Court and the Supreme Court of India, as a Member of the West Bengal Legislative Council, as an active member of the All India Association of Democratic Lawyers, very patriotically minded and wholly devoted to his country to the cause of its better future in the economic and social field. We cannot believe, therefore, that he could have committed any act against the interests of his country.

We take the liberty to appeal to you. You Excellency, on behalf of reviewing Mr. S. K. Acharyya's case and of releasing him, as we feel he must have become victim of some error.

Yours respectfully,

Sd|-Josef Kovacik, President of the Union of Czechoslovak Lawvers. Secv. General of the National Assembly of the Czechoslovak Socialist Republic.

VI

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LT PREMIER NEHRU NEW DELHI DEEPLY SHOCKED WITH NEWS OF DETENTION OF SHRI ACHARYYA ALL INDIA DEMOCRATIC LAWYERS ASSOCIATION GENERAL SECRETARY STOP HIS DETENTION WITHOUT ANY TRIAL IS VIOLATION AGAINST FUNDAMENTAL HUMAN RIGHTS AND INDIAN CONSTITUTION PRINCIPLE STOP WE STRONGLY CONDEMN ACHARYYA'S ARREST AND DEMAND NON-CONDITIONAL RE.

LEASE STOP JAPAN LAWYERS INTERNATIONAL LIAISON ASSO-CIATION CODE ADDRESS INTER-JURIST TOKYO.

to Questions

Translation

We protest against the unreasonable arrest of Shri S. K. Acharyya and demand his immediate release.

The news that the General Secretary of an India Association of Democratic Lawyers (Shri S. K. Acharyya) Bar-at-Law has been arrested under the Defence of India Rules, has aroused great concern and astonishment to all Japanese Democratic Lawyers, who burn with indignation.

Shri S. K. Acharyya visited Japan last October, as the representative of Indian Lawyers at the Preparative Committee of the second Apo-Asian conference held at Conakry in Guinea and was well known by many lawyers throughout Japan, especially for his opinion of independence of nations and peaceful co-existence, which is supported by all Japanese Democratic Lawyers.

We firmly believe in his opinion to maintain India's sovereignty and to accomplish international co-existence at the same time.

We feel to arrest and oppress such a valuable person is a serious measure, both for India and world peace, and are greatly concerned with the Defence of India Rules, making no provision for having recourse to any legal remedies, which is strictly against fundamental principles of modern law.

We strongly demand under the name of all Democratic Lawyers in Japan, You release immediately Shri S. K. Acharyya and restore his Civil Rights, under the fundamental human rights protection.

> (Sd.) Shazuo Okazaki, /or Jivuhosodan, (Free Bar Association).